

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.208 –IA/954(AHM)2024  
In  
C.P.(IB)/184(AHM)2023

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Canara Bank,ARM Branch  
V/s  
Bhavana Rohit Shah

.....Applicant

.....Respondent

**Order delivered on: 12/07/2024**

**Coram:**

Mr.Shammi Khan, Hon'ble Member(J)  
Mr.Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant/IRP :Ms. Pragati Bansal, Advocate  
For the Respondent/PG :Mr. Kuldeep Adesara, Advocate

**ORDER**  
**(Hybrid Mode)**

**IA/954(AHM)2024**

A service report has been filed by the Applicant/IRP on 11.07.2024 vide Inward Diary No. 5507, same is taken on record. Notice upon the Respondent/PG was served through Dasti as well as by registered post on 08.07.2024 and upon Financial Creditor/Canara Bank, ARM Branch on 08.07.2024, through registered post. Service is complete.

Only Respondent/Personal Guarantor has appeared through counsel and seeks one week more time to file reply. Let the same be filed within extended period of one week with copy to the opposite counsel. Thereafter, rejoinder, if any, be filed before the next date of hearing.

Re-list for further consideration on 14.08.2024.

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**